

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 210/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	Ashok Roadlines-Vs- Simplex Infrastructure Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ms. Ishani Sengupta
2. Ms. Pooja Agarwal

} Appearing on behalf of the corporate Debtor

P. Hg  
13/02/18

Mr. Nibay Sengupta  
Mr. D.N. Sharma  
Mr. Shailendra Jain  
Mr. Smati Agarwal

} Advocates for the petitioner

S. Agn.  
13/2/2018

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel appearing for the corporate debtor has sought leave for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

Corporate debtor is directed to file reply affidavit within 7 days by serving a copy to the operational creditor and operational creditor is directed to file rejoinder, if any, within 7 days after receipt of reply affidavit, if any, with a copy in advance to the opposite party.

List it on 20/03/2018 for admission.

Sd

(Jinan K.R.)  
Member (J)